



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/1166/2019

Chandigarh, this the 27th day of January, 2020

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Virender son of Sh. Jaipal, aged about 26 years, resident of VPO Chulkana, Tehsil Samalkha, District Panipat, Haryana-132101.

.....Applicant

BY ADVOCATE: **None**

VERSUS

1. Union of India, through its Secretary, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110 049.
2. State of Union Territory, Chandigarh through its Secretary Home, Department of Home, U.T. Secretariat, Sector 9, Chandigarh-160 009.
3. Director General of Police, Union Territory Chandigarh, Police HQ, Sector 9, Chandigarh - 160 009.
4. Senior Superintendent of Police, Union Territory Chandigarh, Police HQ, Sector 9, Chandigarh-160 009.

.....Respondents

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Today, this case has been called up a second time, after giving one pass-over and exhausting the cause list for the day, but none is present on behalf of applicant. This was the position on the earlier six occasions also.



2. It seems that applicant has lost interest in pursuing his case. Therefore, the O.A is dismissed in default and for non-prosecution.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(NAINI JAYASEELAN)
MEMBER(A)**

Dated: 27.01.2020
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